उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया): महोदय, मैं आधार (वित्तीय और अन्य सहायिकियों प्रसुविधाओं और सेवाओं का लिक्ष्यत परिदान) अधिनियम, 2016 की धारा 7 के अधीन जारी उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय (खाद्य और सार्वजनिक वितरण विभाग) की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखती हूं:-

- (1) मूल अधिसूचना सं. का.आ. 371 (अ), दिनांक ८ फरवरी, 2017 का संशोधन करने वाला का.आ. 1355 (अ), दिनांक १४ मार्च, 2024.
- (2) मूल अधिसूचना सं. का.आ. 371 (अ), दिनांक ८ फरवरी, 2017 का संशोधन करने वाला का.आ. 2236 (अ), दिनांक ११ जून, 2024.

[Placed in Library. For (1) and (2) See No. L. T. 202/18/24]

- I. Notification of the Ministry of Textiles
- II. Reports and Accounts (2022-23) of the Textiles Committee, Mumbai and JPDEPC, Kolkata, West Bengal and other related papers

वस्त्र मंत्रालय में राज्य मंत्री (श्री पिबत्र मार्गेरिटा)ः महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (i) A copy (in English and Hindi) of the Ministry of Textiles Notification No. S.O. 2500(E)., dated the 28th June, 2024, amending the Principal Notification No. S.O. 5459(E), dated the 26th December, 2023, under sub-section (2) of Section 3 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987.
 [Placed in Library. See No. L. T. 338/18/24]
- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Textiles, under Section 13B of the Central Silk Board Act, 1948:-
 - (1) S.O. 1077(E)., dated the 6th March, 2024, nominating Smt. Kajori Rajkhowa, Director of Sericulture, Govt. of Assam, to serve as Member of the Central Silk Board for a period of three years from the date of this notification.
 - (2) S.O. 1626(E)., dated the 5th April, 2024, nominating Shri. Vivek Ranjan Maitrey, Director, Handloom & Sericulture, Govt. of Bihar, to serve as Member of the Central Silk Board for a period of three years from the date of this notification.
 - (3) S.O. 1934(E)., dated the 7^{th} May, 2024, nominating Shri. Shailendra

Kumar, IAS, Principal Secretary, Govt. of J&K, Agriculture Production Department, to serve as Member of the Central Silk Board for a period of three years from the date of this notification.

[Placed in Library. For (1) to (3) See No. L. T. 337/18/24]

- II. (i) A copy each (in English and Hindi) of the following papers, under subsection (4) of Section 13 the Textiles Committee Act, 1963: -
 - (a) Annual Report and Accounts of the Textiles Committee, Mumbai, for the year 2022-23, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Committee.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 340/18/24]

- (ii) A copy each (in English and Hindi) of the following papers: -
 - (a) Thirteenth Annual Report and Accounts of the Jute Products Development & Export Promotion Council (JPDEPC), Kolkata, West Bengal, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 605/18/24]

REGARDING NOTICES RECEIVED UNDER RULE 267

MR. CHAIRMAN: Hon. Members, after I had indicated the procedural requirements and the background with respect to Rule 267, I was having soothing time and there were no notices under Rule 267 for two days. Today I have received four notices under Rule 267 from Shri Iranna Kadadi, Shri Brij Lal, Shri Naresh Bansal, Shri Sudhanshu Trivedi, demanding to discuss the issue of corruption in Karnataka Maharshi Valmiki Scheduled Tribes Development Corporation. All of them belong to the ruling party. ...(Interruptions)... One minute, please. All these notices under Rule 267 are from the ruling party. Sir, these notices ignore my directives which were explicit. There may be issues of great import. Many have been raised under Rule 267